

ITEM NOS.1501+1502

COURT NO.2

SECTION IV

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Miscellaneous Application No.50/2019 in C.A. No.8788/2015  
(Arising out of impugned final judgment and order dated 12-03-2018  
in C.A. No.8788/2015 passed by the Supreme Court of India)

RAMESHWAR &amp; ORS.

Petitioner(s)

VERSUS

STATE OF HARYANA &amp; ORS.

Respondent(s)

(IA No.91091/2020 - FOR PERMISSION; IA No.59743/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.100745/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.84065/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.116128/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.137407/2019 - FOR CLARIFICATION/DIRECTION; IA No.103292/2020 - FOR CLARIFICATION/DIRECTION; IA No.84067/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.2254/2019 - FOR EXTENSION OF TIME; IA No.116120/2021 - FOR INTERVENTION/IMPLEADMENT; IA No.46028/2020 - FOR INTERVENTION/IMPLEADMENT; IA No.84064/2020 - FOR INTERVENTION/IMPLEADMENT; and, IA No.118798/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

WITH

Diary No.26552/2019 (IV)

(IA No.113206/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.110995/2019 - FOR CLARIFICATION/DIRECTION; and, IA No.91793/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

MA No.2150/2020 in C.A. No.8788/2015 (IV)

(IA No.117025/2020 - FOR PERMISSION; IA No.112515/2020 - FOR INTERVENTION/IMPLEADMENT; and, IA No.118401/2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

MA No.2149/2020 in C.A. No.8788/2015 (IV)

(IA No.118408/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.118410/2020 - FOR EXEMPTION FROM FILING O.T.; and, IA No.126826/ 2020 - FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

CONMT. PET.(C) No.2226/2018 in C.A. No. 8788/2015 (IV)

MA No.864/2019 in C.A. No.8788/2015 (IV)

(FOR ADMISSION; and, IA No.68542/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS)

MA No.1175/2019 in C.A. No.8788/2015 (IV)

(IA No.84142/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.82000/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.93822/2019 - FOR CLARIFICATION/DIRECTION; IA No.116268/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.84143/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.84138/2020 - FOR INTERVENTION/IMPLEADMENT; and, IA No.112682/2020 - FOR WITHDRAWAL OF CASE)

**Diary No.24553/2019 (IV)**

(IA No.62216/2020 - FOR PERMISSION; IA No.189667/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.102358/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.83251/2020 - FOR CONDONATION OF DELAY IN FILING)

**Diary No.45009/2019 (IV)**

(IA No.30807/2020 - FOR PERMISSION; IA No.191983/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.3406/2020 - FOR CLARIFICATION/DIRECTION; and, IA No.3403/2020 - FOR INTERVENTION)

**Diary No.45026/2019 (IV)**

(IA No.192027/2019 - FOR APPROPRIATE ORDERS/DIRECTIONS)

**SLP(C) No.5490/2021 (IV-B)**

(IA No.135990/2020 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT; and, IA No.135991/2020 - FOR EXEMPTION FROM FILING O.T.)

**Diary No.7888/2020 (IV)**

(IA No.89570/2020 - FOR AMENDMENT IN CAUSE TITLE; IA No.36484/2020 - FOR PERMISSION; IA No.36487/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.36485/2020 - FOR INTERVENTION/ IMPLEADMENT)

**CONMT.PET.(C) No.513/2020 in C.A. No.8788/2015 (IV)**

(IA No.75955/2020 - FOR EXEMPTION FROM FILING AFFIDAVIT)

**MA No.1521/2020 in C.A. No. 8788/2015 (IV)**

(IA No.76605/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.76602/2020 - FOR INTERVENTION/IMPLEADMENT)

**MA No.2067/2020 in C.A. No.8788/2015 (IV)**

(IA No.111557/2020 - FOR PERMISSION; IA No.111563/2020 - FOR CLARIFICATION/DIRECTION; and, IA No.111562/2020 - FOR INTERVENTION/IMPLEADMENT)

**MA No.2228/2020 in C.A. No. 8788/2015 (IV)**

(FOR ADMISSION; IA No.128802/2020 - FOR PERMISSION; IA No. 128807/2020 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.128803/2020 - FOR INTERVENTION/IMPLEADMENT)

**SLP(C) No.2147/2021 (IV-B)**

(IA No.16101/2021 - FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

**Diary No.5699/2021 (IV)**

(IA No.31180/2021 - FOR PERMISSION; IA No.128798/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.31185/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.128801/2021 - FOR EXEMPTION FROM FILING AFFIDAVIT; IA No.128799/2021 - FOR EXEMPTION FROM FILING O.T.; and, IA No.31182/2021 - FOR INTERVENTION/IMPLEADMENT)

**Diary No.7775/2021 (IV)**

(IA No.41690/2021 - FOR INTERVENTION APPLICATION)

**Diary No.9505/2021 (IV)**

(IA No.49986/2021 - FOR PERMISSION; IA No.49990/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.49987/2021 - FOR INTERVENTION/IMPLEADMENT)

**Diary No.6705/2022 (IV)**

(IA No.31079/2022 - FOR PERMISSION; IA No.31081/2022 - FOR CLARIFICATION/DIRECTION; and, IA No.31080/2022 - FOR INTERVENTION/IMPLEADMENT)

**Diary No.9002/2022 (IV)**

(IA No.49262/2022 - FOR PERMISSION; and, IA No.43263/2022 - FOR INTERVENTION)

**CONMT. PET.(C) No.716/2021 in MA 50/2019 in C.A. No.8788/2015**

**Date : 21-07-2022** These matters were called on for pronouncement of judgment today.

**For Petitioner(s)**

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Mr. Amit Pawan, AOR

Hon'ble Mr. Justice S. Ravindra Bhat pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice Uday Umesh Lalit, Hon'ble Mr. Justice S. Ravindra Bhat and Hon'ble Mr. Justice Pamidighantam Sri Narasimha.

Miscellaneous Applications, Contempt Petitions and Special Leave Petitions are disposed of, in terms of the Signed Reportable Judgment placed on the file.

Pending applications, if any, also stand disposed of.

(MUKESH NASA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER